

Penal action for not completing hotels before Asiad

926. DR. VASANT KUMAR PANDIT: Will the Minister of TOURISM be pleased to state:

(a) whether the Minister of Tourism had in August intimated to all the hotels who have undertaken new hotels and expansion projects for Asiad to complete their contractual commitments or face penal action under the clauses of the contracts;

(b) if so, which hotels have defaulted in providing room accommodation as contracted in November, 1982, give details hotel-wise;

(c) whether (i) Bharat Hotel, (ii) Meridian Hotel, (iii) Park Hotel, (iv) Centaur Hotel will provide the promised accommodation in November, 1982;

(d) against which of the defaulting hotels penal action has been taken by Government;

(e) what special benefits in allotment of land, cement, steel, import licences and financial loans assistance were taken by these defaulting hotels; and

(f) which of the Hotels will be taken over by Government due to these failures?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI KHURSHEED ALAM KHAN): (a) No, Sir.

(b) Does not arise.

(c) These hotels have been called upon to provide in November 1982 the accommodation projected by them for the ASIAD.

(d) Question does not arise.

(e) Constructional material and other assistances including loan assistance were provided as per normal rules.

(f) In view of the above Question does not arise.

Development of marine fishery industry

927. SHRI RAM SINGH YADAV: Will the Minister of COMMERCE be pleased to state:

(a) whether the Task Force appointed in 1981 on the development of marine fishery industry has suggested establishment of "National Corporation of Fisheries Development"; and

(b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) Yes, Sir.

(b) The Ministry of Agriculture have certain proposals under consideration.

Import of items for Asiad

928. SHRI CHATURBHUIJ: Will the Minister of COMMERCE be pleased to state:

(a) names of items and their value which have been permitted to be imported for use on the occasion of Asiad; and

(b) names of items which have already arrived in India?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) According to the Ministry of Commerce Public Notice No. 49 dated the 24th September, 1981, import of goods into India in connection with the conduct of IX Asian Games 1982, can be made without import licence, provided such imports are exempt from payment of customs duty.

(b) Information is being collected and will be laid on the Table of the House.